

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) No.74/Chd/Pb/2017

In the matter of:

Julka Rice and Oil Mills Ltd.

...Petitioner/Corporate Debtor

Present: Mr. Sarvesh Kashyap with Mr.D.K.Aggarwal, Advocates
For petitioner.

Mr.Harsh Garg, Advocate for financial creditor (PNB)

There is only one Financial Creditor, namely, Punjab National Bank and the default in respect of the operational creditors is stated to be nil whereas the default is small towards Income Tax Department.

The petitioner-corporate debtor has proposed the name of Interim Resolution Professional and filed written communication in Form No.2 but the same is not with complete particulars. The matter has been discussed and the learned counsel for petitioner seeks time to file fresh Form No.2 giving particulars in the format which is being accepted by this Tribunal. Notice of this defect to the petitioner and learned counsel for petitioner has accepted notice. The defect be removed by filing fresh Form No.2 within 7 days.

Notice of this petition to the Punjab National Bank, the only Financial Creditor. Mr. Harsh Garg, Advocate appearing for the financial creditor filed Memo of Appearance and seeks time to file Power of Attorney along with authority in favour of the person who has given the Power of Attorney. Let the needful be done within a week.

List the matter for arguments on 10.10.2017. Reply / objections, if any, be filed at least 2 days before the date fixed with copy advance to the counsel opposite.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

September 18, 2017
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